

(10)

In The Central Administrative Tribunal

Jaipur Bench, Jaipur

O.A.No.294/98

O.A./T.A./M.P. No.....

Smt. Chhota Devi Versus U.O.I. & Ors.

Date of Order	Orders
8.8.2001	<p>Mr. Vikrant Gupta - Counsel for applicant Mr. D.K. Swamy - proxy of Mr. Bhanwar Bagri, for respondents.</p> <p>In this case no reply has been filed on behalf of the respondents and Power has also not been filed.</p> <p>The counsel for the applicant submits that he has served a legal notice on behalf of the applicant for redressal of her grievances but the same has not been replied so far. He submits that the applicant is ready to file a fresh representation for redressal of her grievances and this O.A may be disposed of by giving necessary direction to respondent No.2 to dispose of the representation of the applicant considering the grievance of the applicant sympathetically by a reasoned and speaking order within a specified period.</p> <p>In view of the submissions made before us, we direct respondent No.2, General Manager, Telecommunication, District Telecommunication Centre, Jaipur, that in case the applicant files a representation for redressal of her grievances within one month from the date of passing of this order, the same may be decided/disposed of by a reasoned and speaking order, within 3 months of the date of receipt of the representation, considering the grievance of the applicant sympathetically and having regard to her experience.</p> <p>With the above directions, this O.A is disposed of accordingly.</p> <p style="text-align: right;">(A.P. Nagrath) Member (A).</p> <p style="text-align: right;">(S.K. Agarwal) Member (J).</p> <p style="text-align: center;">Copy J.W.M. 20.8.2001 G.M.2/101 Date 20.8.2001</p>